

CC No. : 02/2018
RC No. : ACI 2017 A 0008
Branch : CBI/AC-I/New Delhi
U/S : 120B IPC and Section 9 of P.C. Act, 1988
CBI Vs. Pradeep Kumar Mishra & Ors.

10.08.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 26/DHC/2020 dated 30.07.2020 in view of the pandemic Covid-19.

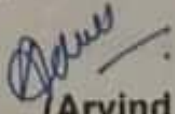
Present: None.

An application has been filed by accused Rishabh Aggarwal regarding change of his address. New address is taken on record.

Application is accordingly disposed of.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/10.08.2020

CC No. : 02/2013
RC No. : AC 1 2012 A 0008
Branch : CBI/ACU(II)/ND
U/S : 120B r/w 471 IPC & Sec. 13(2) r/w 13(1) (d)
PC Act, 1988
CBI Vs. Mahesh Arora and others.

10.08.2020


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Present: None.

Written submissions has been filed by accused no.6 M/s. Tristar Enterprises at the email ID of the Court.

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(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/10.08.2020

CC No : 25/2011
RC No : DAI-2010-A-0044
U/S : 174A IPC
Branch : CBI/ACB/New Delhi
CBI Vs. A.K. Reddy

10.08.2020

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Present: Sh. V.K. Ojha, Ld. Sr. PP for CBI.

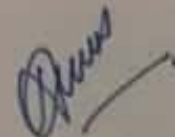
Sh. Rajesh Anand, Ld. Counsel for accused A.K.Reddy.

Ld. Counsel for accused submits that the pronouncement of judgment has been stayed by Hon'ble Supreme Court and the matter is likely to be listed in August 2020.

Under the facts and circumstances, matter is adjourned to 26.09.2020.

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Spl. Judge (PC Act) CBI-10
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New Delhi/10.08.2020

CC No. : 24/2011
RC No. :DAI-2010-A-0044
Branch :CBI/ACB/ND
U/S : 120 B/174A IPC
CBI Vs. : P.D. Arya & Anr.

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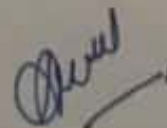
Sh. Jitender Sareen, Ld. Counsel for accused no.1
P.D. Arya.

Sh. Deepjyot Singh, Ld. Counsel for accused no.2 A.K.
Madan.

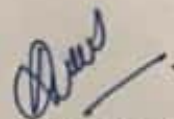
Ld. Counsel for accused persons submit that the pronouncement of judgment has been stayed by Hon'ble Supreme Court and the matter is likely to be listed in August 2020.

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New Delhi/10.08.2020

CC No : 05/2012
RC No : DAI-2010-A-0042
U/S : 120B, 420, 468, 471 IPC and
13(2) r/w 13(1)(d) of P.C. Act, 1988
Branch : CBI/ACB/New Delhi
CBI Vs. T.S. Darbari & Ors.

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Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 26/DHC/2020 dated 30.07.2020 in view of the pandemic Covid-19.

Present: Sh. V.K. Ohja, Ld. Sr. PP for CBI.

Accused No. 1, T. S. Darbari in person.
Sh. Arvind Choudhary, Ld. Counsel for accused no.2,
Sanjay Mohindroo.
Sh. Rajesh Anand, Ld. Counsel for accused no.3, M.
Jeychandren.
None for accused no.4, Ashish Patel.
Accused no. 5 and accused no. 6 are companies,
represented by none.

Ld. Counsel for CBI submits that his application for recalling witness is pending.

Arguments have already been addressed by the parties.

Put up on 09.09.2020 for order on application filed by CBI for recalling the witness.

Matter be also listed for 25.11.2020 for PE.

No one is present for accused no.4. Notice be issued to counsel for accused no.4 through whatsapp/email.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

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CBI Vs. G. Ravichandran

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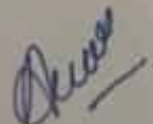
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Present : Sh. Navin Kumar Giri, Ld. PP for CBI.
Accused G.Ravichandran along with Ld. Counsel
Sh. Tanvir Ahmed Mir.

Ld. Counsel for CBI submits that he has already filed replies to the applications filed by accused G.Ravi Chandaran U/S 207 CrPC and U/S 457 CrPC.

Ld. Counsel for CBI submits that accused was caught red handed while demanding and accepting bribe amount of Rs.2 Lacs from the complainant. It is submitted that a soft copy of audio clipping of phone recordings between accused and complainant has been prepared from the investigation copy and the same will be supplied to accused as per directions of this Court.

The CBI is directed to provide soft copy of audio clipping of the aforesaid phone recordings to the accused.



Accused submits that he will be collecting the said soft copy from the IO. Ld. Counsel for CBI submits that accused may collect from HIO SI Jai Prakash, CBI.ACB/New Delhi.

Thus the application filed by accused U/S 207 CrPC is disposed of.

Put up on 09.09.2020 for arguments on charge.

Accused has also filed an application U/S 457 CrPC. Ld. Counsel for accused submits that he wants to place on record some judgment.

Put up on 21.08.2020 for arguments on the application filed by accused U/S 457 CrPC.

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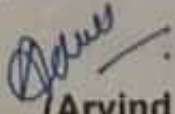
Present: None.

An application has been filed by accused Rishabh Aggarwal regarding change of his address. New address is taken on record.

Application is accordingly disposed of.

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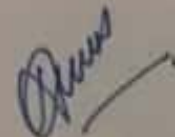
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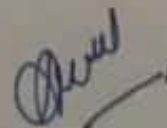
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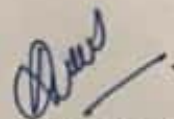
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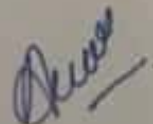
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